

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
TCP(IB)/71/7/AMR/2019	Admitted	7 of IBC	Bank of India & another Vs Coastal Oil & Gas Infrastructure Pvt Ltd
	IA (IBC)/137/2024	U/s 60(5) of IBC, 2016	Sai Ramesh Kanuparthi, Monitoring Agent and erstwhile RP of Coastal Oil & Gas Infrastructure Private Limited

ORDER

IA (IBC)/137/2024:

Present: Mr. Sai Ramesh Kanuparthi, RP/ Monitoring Agent.

This application has been filed by the RP/Monitoring Agent seeking to take on record the status of compliance of the Order dated 28.04.2023 in IA (IBC)/92/2023 and close the main petition.

Heard. It is stated by the Applicant that they have complied the Order dated 28.04.2023 in IA (IBC)/92/2023 and he has completed the CIRP and implemented Resolution Plan. Keeping in view of the averments made in the application, this application is allowed and the RP is discharged from his duties. Accordingly, IA(IBC)/137/2024 and TCP(IB)/71/7/AMR/2019 are disposed of.

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**